

**IN THE HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD**

**FRIDAY, THE TWENTIETH DAY OF SEPTEMBER  
TWO THOUSAND AND TWENTY FOUR**

**PRESENT**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE**

**AND**

**THE HON'BLE SRI JUSTICE B.VIJAYSEN REDDY**

**CONTEMPT CASE No: 1799 of 2023**

Contempt Case filed under Sections 10 to 12 of Contempt of Courts Act 1971 to punish the Respondent/Contemnor herein for their willful disobedience to the Order dated 05-03-2021 passed in W.A.No.73 of 2021.

**Between:**

M/s Axis Clinicals Ltd, 1-121/1, Sy.No.66(Part) & 67(Part), Miyapur, Hyderabad - 500 049 Rep. by its Authorised Signatory Mr R. Devananda Reddy

**...Petitioner/Petitioner**

**AND**

1. Sri G. Raghuma Reddy, Chairman and Managing Director Telangana State Southern Power Distribution Company Limited, 6-1-50, Corporate Office, Mint Compound, Hyderabad – 500 063.
2. Sri Musharraf Ali Faruqui, Chairman and Managing Director, Telangana State Southern Power Distribution Company Ltd., 6-1-50, Corporation Office, Mint Compound, Hyderabad 500 063.

(R2 is impleaded as per the Court Order dated.20-09-2024 in IA No.1 of 2024 in CC No.1799 of 2023).

**...Respondent/Respondent**

**Counsel for the Petitioner: Mr. Aruva Raghuram Mahadev**

**Counsel for the Respondent No.2: Mr. Y. Rama Rao and Associates**

**The Court made the following: ORDER**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE**

**AND**

**THE HON'BLE SRI JUSTICE B.VIJAYSEN REDDY**

**CONTEMPT CASE No.1799 of 2023**

**ORDER:** *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. Aruva Raghuram Mahadev, learned counsel for the petitioner.

Mr. Y.Rama Rao, learned counsel for respondent No.2.

2. This contempt petition has been filed for non-compliance of the order dated 05.03.2021 passed in W.A.No.73 of 2021.

3. Learned counsel for respondent No.2 submits that in compliance of the said order, an amount of Rs.3,71,63,941.00 which is due and payable to the petitioner has been paid.

4. However, the aforesaid submission is refuted by learned counsel for the petitioner and it has been urged

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that the entire amount due to the petitioner has not been paid.

5. Be that as it may, in the absence of any wilful disobedience of the directions contained in the order dated 05.03.2021 passed in W.A.No.73 of 2021, we are not inclined to proceed further with this contempt petition. However, liberty is reserved to the petitioner to take recourse to such remedy as may be available to it in law with regard to its grievance, if any.

6. With the aforesaid liberty, Contempt Case is disposed of.

Miscellaneous petitions, pending if any, shall stand closed.

Sd/- I. NAGALAKSHMI  
DEPUTY REGISTRAR

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SECTION OFFICER

To

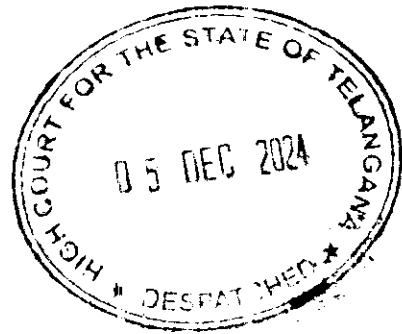
1. One CC to Mr. Aruva Raghuram Mahadev, Advocate [OPUC]
2. One CC to Mr. Y. Rama Rao, Advocate [OPUC]
3. Two CD Copies

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**HIGH COURT**

**DATED:20/09/2024**



**ORDER**

**CC.No.1799 of 2023**

**DISPOSING OF  
CONTEMPT CASE**

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14/11/24